

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr.A.(SJ) No. 398 of 2010**

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Mahavir Rajwar & Anr.

..... **Appellants**

**Versus**

The State of Jharkhand

..... **Respondent**

**CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

**Through- Video Conferencing**

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For the Appellant(s)

: Mr. Amritanshu Singh, Advocate

For the State

: None  
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**06/Dated: 29/6/2020**

When the matter is called out Mr. Amritanshu Singh, the learned counsel has appeared on behalf of Mr. Manoj Kumar, the learned counsel who is representing the appellants and submitted that Mr. Manoj Kumar has now become the government advocate. Therefore, he seeks time to get instruction in the matter. He has further submitted that he will try to contact the appellants in the meantime.

No one appeared on behalf of state.

In view of the submissions made by Mr. Amritanshu Singh, the learned counsel and also to give one more chance to the learned counsel for the state, put up this case after four weeks.

**( Ratnaker Bhengra, J.)**